

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 77/MP/2024

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 20th August, 2025

In the matter of

Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's "Power to Relax" and "Power to Remove Difficulty" and allow utilisation of the Petitioners' existing Connectivity dated 10.9.2021 for another project to be connected with the same substation.

And

In the matter of

1. ReNew Solar Power Private Limited,

138, Ansal Chambers-II,

Bhikaji Cama Place, Delhi- 110 066.

2. ReNew Dinkar Urja Private Limited,

138, Ansal Chambers-II,

Bhikaji Cama Place, Delhi- 110 066.

...Petitioners

Versus

1. Central Transmission Utility of India Limited,

"Saudamini", Plot No-2,

Sector-29, Gurgaon – 122001.

...Respondent

Parties Present-

Shri Girik Bhalla, Advocate, RSPPL

Ms. Priyanka Vyas, Advocate, RSPPL

Shri Shubham Arya, Advocate, CTUIL

Ms. Pallavi Saigal, Advocate, CTUIL

Ms. Priyansi Jadiya, CTUIL

ORDER

The Petitioners, ReNew Solar Power Pvt. Ltd. (ReNew) and ReNew Dinkar Urja Pvt. Ltd. (RDUPL), have filed the present Petition with the following prayers:

“(a) Exercise its power under Regulation 41 and Regulation 42 of the GNA Regulations 2022 and thereby allow the Petitioners to utilise the Connectivity dated 10.09.2021 granted by CTUIL for its other project.

“(b) In the interim, injunct CTUIL from revoking the Connectivity dated 10.09.2021 granted to the Petitioners basis Letter of Award dated 14.12.2021 issued by MSEDCL, during the pendency of the present Petition;

“(c) Pass such other order or orders which are deemed fit and proper in the facts and circumstances of the case.”

2. The Petitioners, vide affidavit dated 30.5.2025, have submitted that subsequent to the filing of the instant Petition, the following developments had occurred:

a) During the pendency of the instant Petition, the Commission, vide Notification dated 19.6.2024, issued the Second Amendment to the GNA Regulations, 2022, which, *inter alia*, substituted Regulation 11A and introduced a provision under Regulation 11A (3) permitting the Applicants, whose LoA or PPA had been terminated prior to the COD for reasons not attributable to them and duly approved by the Appropriate Authority, to convert their granted connectivity from the LoA route [Regulation 5.8 (xi) (a) of GNA Regulations, 2022] to either the land route or other eligible routes [Regulation 5.8 (xi) (b) or (c) of GNA Regulations, 2022], without change in the start date or point of connectivity.

b) Pursuant to the above amendment, the Petitioners made an application dated 25.7.2024 to CTUIL seeking utilisation of their existing connectivity in respect of another project being developed by the Petitioners.

c) In response, CTUIL, vide its letter dated 14.11.2024, approved the conversion of the Petitioners' connectivity from the LoA route to the land route in terms of Regulation 11A (3) of the GNA Regulations, 2022.

(d) In light of the above, the instant Petition has become infructuous and accordingly, the Petitioners have sought permission to withdraw the present Petition.

3. During the course of the hearing on 12.8.2025, the matter was mentioned by the learned counsel for the Petitioners and sought permission to withdraw the instant Petition in view of the development enumerated in the affidavit dated 30.5.2025.

4. Considering the submissions of the learned counsels for the Petitioners and the affidavit dated 30.5.2025, the Petitioners are permitted to withdraw the present Petition.

5. Accordingly, Petition No. 77/MP/2024 is disposed of as withdrawn.

sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson